

Ø

SLP(C)No. 15193 OF 2001

ITEM No.36

Court No.10

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15193/2001

(From the judgement and order dated 17/04/2001 in WP 1818/01
of The HIGH COURT OF BOMBAY)

MANGESH JAYWANT TATNIS

Petitioner (s)

VERSUS

MINOO R. MISTRY (D) BY LRS. & ORS.

Respondent (s)

(With prayer for interim relief)

Date : 15/04/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BISHESHWAR PRASAD SINGH

For Petitioner (s) Mr.C.K. Sasi,Adv.

For Respondent (s) Ms. Ruby Singh Ahuja,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Pleadings are complete.
Post for final disposal on a non-miscellaneous day.

.SP1

(Neena Verma)
Court Master

(Radha Rani Bhatia)
Court Master